

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

**O.A. NO. 501 OF 2013**

Friday, this the 31<sup>st</sup> day of May, 2013

**CORAM:**

**HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

1. Ulkarsh S.R.  
Telecom Technical Assistant  
Data Circuit Core Group  
Office of the PGMT, BSNL, Uppalam Road  
Thiruvananthapuram – 695 001
2. Prajith J.R.  
Telecom Technical Assistant  
Data Circuit Core Group  
Office of the PGMT, BSNL, Uppalam Road  
Thiruvananthapuram – 695 001

... Applicants

(By Advocate Mr. Vishnu S Chempazhanthiyil)

versus

1. The Chairman and Managing Director  
Bharat Sanchar Nigam Limited  
Corporate Office, Statesman House  
New Delhi – 110 001.
2. The Chief General Manager  
Bharat Sanchar Nigam Limited  
Kerala Circle,  
Thiruvananthapuram – 695 033

... Respondents

(By Advocate Mr. George Kuruvilla)

The application having been heard on 31.05.2013, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

The applicants in the OA have represented for relaxation of period of minimum 7 years' service to be eligible to appear in the Limited Internal Competitive Examination under the promotion quota. There was a representation as at Annexure A-3 dated 12.03.2013, along with Annexure A-2 application dated 13.03.2013. They have approached this



Tribunal on 31.05.2013 praying for the reliefs of appearing in the LICE for promotion to the grade of JTO to be held on 02.06.2013 and for relaxation of the minimum 7 years qualifying service and also to consider their representation at Annexure A-3 and similar representations submitted by the 2<sup>nd</sup> applicant. It is too late for consideration of the prayer of allowing to appear in the LICE or for a direction for relaxation of minimum qualifying service for the present exam. As for relaxation is concerned , the same is pending with the 1<sup>st</sup> respondent, the competent authority,

2. When the case was taken up for consideration, it was felt that the OA could be disposed of at the admission stage itself. Accordingly, it is ordered as follows. The 1<sup>st</sup> respondent shall consider Annexure A-3 representation and other similar representations and intimate the applicants the decision thereon within a period of three months from the date of receipt of a copy of this order. The O.A. is disposed of keeping other issues open. No order as to costs.

Dated, the 31<sup>st</sup> May, 2013.

  
K. GEORGE JOSEPH  
ADMINISTRATIVE MEMBER

vs